

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.6- IA/(Plan)/19(AHM) 2024
In
CP(IB) 287 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

IFCI Ltd
Anil Mega Food Park Pvt Ltd

V/s

.....Applicant

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Ms. Aditi Sharma, Advocate i/b.
: Mr. Atul Sharma, Advocate
For the Respondent :

ORDER

IA(Plan)/19(AHM) 2024

Learned Proxy Counsel, Ms. Aditi Sharma, submits that the main arguing Counsel, Mr. Atul Sharma, is on his legs before the Hon'ble NCLAT. Hence, she requested for adjournment in the matter, which is allowed.

Re-list on 03.06.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)